ITEM NO.31 COURT NO.1 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.7015/2022

(Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for the State of Telangana at Hyderabad)

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)

VERSUS

B. MAHESH & ORS. Respondent(s)

([HEARD BY: HON. CHIEF JUSTICE AND HON. KRISHNA MURARI AND HON. HIMA KOHLI, JJ.]

(IA No. 63949/2022 - APPLICATION FOR PERMISSION & IA No. 57216/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-08-2022 This matter was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)
Mr. Maninder Singh, Sr. Adv.
Mr. Kumar Shashank, Adv.
Mr. Nivesh Kumar, Adv.
Ms. Suditi Singh, Adv.
Mr. Piyush Tonk, Adv.
Ms. Ritika Sethi, Adv.
Mr. Vishal Prasad, AOR

For Respondent(s)
Mr. Purvish Jitendra Malkan, AOR
Mr. Alok Kumar, Adv.
Mrs. Dharita P. Malkan, Adv.
Ms. Nandini Chhabra, Adv.

Mr. V. Giri, Sr. Adv.
Mr. V. Seshagiri, Adv.
Mr. Ashu Pathak, Adv.
Mrs. Bela Maheshwari, AOR

Signature Not Verified
Digitally signed by VISHAL ANAND
Date: 2022.08.02 15:30:32 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

1. Application seeking exemption from filing certified copy of the impugned order is allowed.

2. Heard the learned Senior Advocates appearing for the parties at considerable length.

3. Judgment is reserved

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)